

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 18929/2022

(Arising out of impugned final judgment and order dated 18-01-2022 in CRLWP No. 3103/2014 passed by the High Court Of Judicature At Bombay)

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

RENUKA @ RINKU @ RATAN KIRAN SHINDE & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.184505/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.184506/2022-EXEMPTION FROM FILING O.T. and IA No.184507/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

Date : 13-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Ms. Kirti Dadheech, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice returnable on 28.02.2023.

(MEENAKSHI KOHLI)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASSISTANT REGISTRAR